



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.1353/2018

This the 4th day of February, 2021

(Through Video Conferencing)

**Hon'ble Mr. A. K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Liyakat Ali (Head constable)
R/o C-134, Gali No.8
North Ghonda
Shahdara
Delhi ... Applicant

(through Advocate Shri S.K. MIshra)

Versus

1. Lt. Governor of Delhi;
Raj Niwas,
Delhi
2. The Commissioner of Police,
Police Head Quarters,
New Delhi
3. The Joint Commissioner of Police,
Police Headquarters, ITO
New Delhi
4. The Deputy Commissioner of Police,
Police Control Room, Delhi ... Respondents

(through Advocate: None)



ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

Learned counsel for the applicant submits that in the present OA, the applicant has challenged the order of his dismissal from service. During the pendency of the OA, the applicant has filed MA No. 2622/2020 seeking amendment in the aforesaid OA.

2. However, at this stage, learned counsel for the applicant seeks permission to withdraw the present OA along with the aforesaid MA with liberty to the applicant to agitate his grievances, if any, in accordance with law before the Competent Authority under the respondents.

3. Permission is granted. OA and MA both stand dismissed as withdrawn with the aforesaid liberty. No costs.

(R.N. Singh)
Member (J)

(A. K. Bishnoi)
Member (A)

/cc/daya/neetu